87

88

(c) whether it is a fact that India had to suffer a big loss under this deal; and

(d) if so, what is the amount of loss suffered ?]

य। गिज्य संतातन में उपतंत्री (श्री दिश्वनाथ प्रताप सिंह): (क) तथा (ख) ऐसा कोई भारत-अरब सौदा नहीं है, जिसके अन्तर्गत चीनी का निर्यात किया जाता है। तथापि, करतार को लगभग 1 करोड़ रु० मूल्य की 1500 मे० टन चोनो का निर्यात किया गया है।

- (ग) जी नहीं।
- (घ) प्रश्न नहीं उठता ।

t[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b) There is no Indo-Arab deal under which exports of sugar are effected. However, exports have been made to Qatar of a quantity of 1500 M.T. valued at around Rs. 1 crore.

(c) No, Sir.

(d) Does not arise.]

Leather export to West Europe

837. SHRISARDAR AMJADALI:

SHRI HARSH DEO MALAVIYA: SHRIN.R.CHOUDHURY:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that several West European manufacturers of lea ther goods have shown interest in collaborating with Indian parties, m producing leatherware which they can buy;

(b) if so, what decisions, if any, have so far been taken in the matter; and

t[] English translation.

(c) whether Government have taken a final decision regarding the setting up of Leather Export Corporation and if so, the name of its Chairman, and what will be the functions of this Corporation ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir. A few West European Manufacturers of Leather goods have shown interest in collaborating with Indian Parties in producing Leatherware which they can buy.

(b) These proposals are yet in the initial stage and various Ministries and public sector trading organisations will have to be consulted before any deci sion is arrived at in the matter.

(c) Not yet, Sir.

C.B.I. Enquiry into 'Chrimar' Affair

838. SHRI SHYAMLAL GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether C.B.I, has completed enquiry into bank deal with a'tea exporter known as 'Chrimar' affair ;

(b) if so, the findings thereof; and

(c) if the answer to part (a) above be in the negative, by when it is likely to be finalised ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c) On the complaint received from Dena Bank, a case is being registered by Central Bureau of Investigation for investigation against the Branch Manager, Brabourne Road (Calcutta) branch of Dena Bank and the Proprietor of M/s. Tea Agents, Calcutta in connection with certain facilities granted to M/s. Tea Agents by Dena Bank.